

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 204  
IB-286/ND/2020

**IN THE MATTER OF:**

**Rajnikant Nanubhai Kapadi**

**...PETITIONER**

**Vs.**

**M/s. Samtex Desinz Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

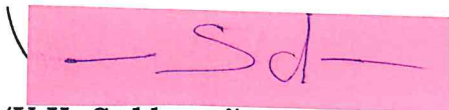
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Vinit Dubey, Proxy Counsel.**

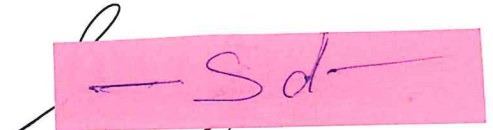
**For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh, Mr.  
Shaurya Kuthiala, Advocates.**

**ORDER**

Heard the submissions made by the Proxy Counsel for the Operational-creditor as well as Proxy Counsel for the Corporate-debtor. At the request of the Proxy Counsels for both the parties, the matter is adjourned to **16.02.2021**. The main Counsels are advised to be in readiness for advancing the arguments on that day.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**